

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/3712/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the nd 22 April, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/417, dtd. 09.04.2024.
Your letter No.MACT/GLP/2024/451, dtd. 18.04.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 12.04.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 10.04.2024 till the morning of 18.04.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/3713-3714/A, dated , 22-04-2024

Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)